

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Review Application (AT) 05 of 2018 in  
Competition Appeal (AT) No. 50 of 2018**

**IN THE MATTER OF:**

**AKMN Cylinders (P) Ltd. & Anr.**

**...Appellants**

**Vs**

**Competition Commission of India & Ors.**

**....Respondents**

**Present:**

**For Appellants:**

**For Respondents: Mr. Balaji Subramanian and Ms. Ishani Banerjee,  
Advocates. Mr. Navdeep Singh Suhag, Deputy  
Director, CCI.**

**O R D E R**

**02.11.2018:** Having heard learned counsel for the Commission and being satisfied delay of 27 days in preferring the review application is condoned. I.A. No. 116 of 2018 stands disposed of.

2. Learned counsel appearing on behalf of the Commission submits that there was a difficulty in accepting appearance of Mr. N. Ravindran, Director, AKMN Cylinders (P) Ltd., who was the 2<sup>nd</sup> Appellant in the Competition Appeal (AT) No. 50 of 2018, therefore, on his appearance he was not asked any questions. It is submitted that when he appeared, by the time investigation having already taken place, and he having come to know the matter, taking further statement from Mr. N. Ravindran was not desirable. However, such submission can be taken into consideration to review or recall the order dated 20<sup>th</sup> August, 2018 passed in the appeal in question.

3. At this stage we may observe that when we earlier passed order in appeal on 20<sup>th</sup> July, 2018, it was not challenged by the Commission before the Hon'ble Supreme Court. No application was filed before this Tribunal for review of the said order. The previous order having already passed, we allowed the concerned party to appear before DG, which was not opposed by the Commission.

4. In the circumstances, no relief can be granted in the petition for review. It is accordingly, dismissed.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice A. I. S. Cheema]  
Member (Judicial)

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